LEGISLATIVE ASSEMBLY

NATIONAL CAPITAL TERRIRTORY OF DELHI

SESSION REVIEW - SECOND PART OF FIFTH SESSION

SECOND PART OF FIFTH SESSION – 09 May 2017: The Second Part of the Fifth Session of the Sixth Assembly was held on 09.05.2017 from 2.00 PM. The House was adjourned sine die on the same day. The House transacted the following business during its sitting:

Introduction of Member: The Chair introduced Shri Manjinder Singh Sirsa, who was elected as Member from Rajouri Garden Assembly Constituency in the bye-elections.

Short Duration Discussion: Ms. Alka Lamba initiated discussion on 'alleged tampering of EVMs and threat to democracy'. Ten other members participated in the discussion. Shri Saurabh Bhardwaj, with the permission of the Chair, displayed an EVM machine and gave a live demonstration on the manner in which EVMs could be tampered. He also moved a sense of the House Resolution, later. Shri Manish Sisodia, Hon'ble Deputy Chief Minister replied to the discussion and suggested some amendments in the Resolution moved by Shri Saurabh Bhardwaj. The House adopted the following Resolution unanimously:

"The Legislative Assembly of NCT of Delhi having its sitting in Delhi on 09 May, 2017:

Taking note of the fact that there have been serious allegations of tampering of EVMs in different elections in the very recent past,

Expressing serious concern about the way the most important aspect of our democratic process is sought to be seriously compromised,

Dismayed with the approach of the Election Commission of India which even before inviting the views of the stakeholders pronounces the EVMs to be tamperproof,

Having witnessed the live demonstration of hacking of the EVM in this very House a while ago,

Calls upon every citizen of our country to come together to put an end to this EVM fraud which is threatening the very existence of our democracy,

Appeals to Hon'ble President of India and to the Election Commission of India to ensure that every single election from now on is held with VVPAT as directed by Hon'ble Supreme Court of India,

Calls for introduction of a standardized procedure whereby votes polled and counted through EVMs in at least 25% of booths that are randomly picked by way of draw of lots in each of the territorial constituencies are tallied with the physical count of paper trail recorded through VVPAT,

Exhorts the Election Commission of India to give access to tech-enthusiasts from time to time so that the vulnerability of EVMs is tested by experts and

Urges upon the citizens of the country to remain ever vigilant to protect our much cherished democracy painstakingly established by our founding fathers in most trying circumstances so that we all could breathe free."

Obituary References:

House observed two minute silence on the sad demise of :

- 1. Two Security Personnel brutally killed by Pakistani forces on 01 May 2017.
- 2. CRPF Jawans killed in action by naxalites on 24 April 2017 in Sukma, Chattisgarh.

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